

1	2	3	4	5	6	7
Karnataka	2,95,019	1,52,260	26,137	1,027	15,303	657
Kerala	1,23,107	85,498	1,02,530	1,468	42,183	6,362
Madhya Pradesh	2,25,636	1,39,500	36,435	1,764	10,965	14,441
Maharashtra	3,84,552	3,66,202	80,622	1,194	25,616	16,516
Manipur	1,029	424	326	38	3	15
Orissa	1,58,749	1,36,486	98,615	922	33,581	37,305
Punjab	27,714	15,209	3,346	41	1,576	—
Rajasthan	2,58,248	2,32,064	28,853	1,544	11,522	4,261
Tamil Nadu	90,491	84,438	51,797	1,694	23,939	19
Tripura	1,929	1,847	1,228	—	283	277
Uttar Pradesh	2,99,693	2,73,134	2,03,233	1,549	1,46,903	1,405
West Bengal	1,79,470	1,24,485	2,31,276	10,369	93,399	46,088
Dadra & N.H.	8,958	6,776	1,776	—	13	1,762
Delhi	722	374	—	46	761	—
Pondicherry	2,560	1,161	1,060	94	—	—
Total :	42,81,786	30,01,203	15,91,476	23,641	6,64,900	2,13,021

Ganga and Tista River Waters

84. SHRI AMAR ROYPRADHAN : Will the Minister of IRRIGATION AND POWER be pleased to state the present position of India and Bangladesh in the matter of Ganga and Tista River Waters ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : During the meeting of Indo-Bangladesh Joint Rivers Commission held in December, 1984, the Commission reviewed the present stage of finalisation of the modalities for ad-hoc sharing of Tista Waters which was agreed to in the Joint Rivers Commission meeting held at Dhaka in July, 1983. It was decided that the Secretaries of the two countries should meet early to finalise the documentation of the ad-hoc sharing arrangements and Terms of Reference for scientific studies for sharing of Tista Waters.

The arrangements for sharing of the dry season flows of the Ganga at Farakka as per Memorandum of Understanding of October 1982 were valid for the years 1983 and 1984. During the period of this Joint Rivers Commission meeting, the Ministers of India and Bangladesh also discussed the subject of sharing of the dry season flows of the Ganga at Farakka and of augmentation of the dry season flows of the Ganga at Farakka. They recognised the need to continue the dialogue further.

Assistance to Drought and Flood Affected Areas

85. SHRI AMAR ROYPRADHAN : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the financial assistance and other

facilities provided by Central Government to the drought and flood affected areas in the country during 1984-85, State-wise;

(b) whether this Central assistance is very inadequate to meet the requirement of the drought and flood affected areas; and

(c) if so, further steps Government propose to take in this regard ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) The State-wise information on ceiling of Central assistance

sanctioned so far during 1984-85 to the States affected by drought and flood is given in the statement attached.

(b) and (c). Ceilings of Central assistance are sanctioned to the effected States on the basis of the reports of the Central Teams, which visit the State to make an on-the-spot study of drought and flood situation. The recommendations of the Central Teams are made with regard to assistance in the different sectors with a view to enable the State to meet the situation caused by the natural calamity, adequately.

Statement

Sl. No.	State	(Rs. in crores)	
		Drought	Flood/Cyclone Etc.
1.	Andhra Pradesh	54.42	4.73
2.	Assam	—	39.12
3.	Bihar	—	58.94
4.	Haryana	8.70	1.55
5.	Himachal Pradesh	5.47	2.73
6.	Jammu & Kashmir	—	3.78
7.	Karnataka	32.73	—
8.	Kerala	—	21.33
9.	Maharashtra	1.20	—
10.	Manipur	—	0.28
11.	Orissa	—	23.43
12.	Punjab	6.35	—
13.	Tamil Nadu	—	8.41
14.	Tripura	—	7.99*
15.	Uttar Pradesh	8.10	47.89
16.	West Bengal	—	58.68*

*including spill over for 1985-86 Tripura (0.69) and West Bengal (10.65).